

ITEM NO.101

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4502/2009

ALL KERALA DISTRIBUTORS ASSOCIATION,
REPRESENTED BY ITS SECRETARY

Appellant(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

WITH

C.A. No. 878/2010 (XI-A)

C.A. No. 879/2010 (XI-A)

Date : 28-04-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. K. Radhakrishnan, Sr. Adv.
Mr. Abhishth Kumar, AOR

Mr. K. Parameshwar, Adv.
Mr. Alex Joseph, Adv.
Mr. Linto K.B., Adv.
Mr. Sonali S.S., Adv.
Mr. Prasad hegde, Adv.
Mr. S. Begurupriya, Adv.
Mr. S.K. Bose, Adv.
Mr. Ranjith K. C., AOR

Mr. K. Radhakrishnan, Sr. Adv.
Mr. Bikas.Kar Gupta, Adv.
Mr. Avijit Bhattacharjee, AOR
Mrs. Debarati Sadhu, Adv.

For Respondent(s) Mr. Abraham Mathews, Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. P.N. Ravindran, Sr. Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Ms. Shruti Jose, Adv.

Mr. K. Radhakrishnan, Sr. Adv.
Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

Learned counsel for the parties are at liberty to file written
note(s)/submission(s) within one week from today.

(DEEPAK SINGH)
COURT MASTER

(VIDYA NEGI)
COURT MASTER (NSH)